

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.966
TO BE ANSWERED ON 22ND NOVEMBER, 2019**

CASHLESS TREATMENT IN CGHS EMPANELLED HOSPITALS

966. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a number of private hospitals empanelled under the Central Government Health Scheme (CGHS) are going to stop providing cashless services to beneficiaries of the healthcare programme due to delays in payment of dues from Government;
- (b) if so, the details thereof and the reasons for delayed payments;
- (c) the necessary steps taken by Government to ensure timely payment to private empanelled hospitals and to avoid inconvenience to the CGHS beneficiaries; and
- (d) whether it is also a fact that CGHS patients are not facilitated at-par with private patients and if so, the steps taken by Government to stop this discrimination?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): No letters to the effect that some private hospitals empanelled under CGHS may stop providing cashless treatment facility have been received so far. However, there are reports in the media in this regard.

Private empanelled hospitals provide cashless services to pensioners as well as to serving employees in case of emergency.

Claims of cashless services are settled by the Ministry of Health & Family Welfare under the Pensions and Other Retirement Benefits (PORB) Budget Head. At times, payments to the hospitals get delayed on account of fund availability under the said Budget Head. In such situations, immediate steps are taken to allot more funds under the Head so as to ensure expeditious clearance of hospital bills. At the central level, rigorous monitoring is also done for clearance of hospital bills.

(d): No such complaints have been received in the Ministry. Suitable action is, however, taken against hospitals empanelled under CGHS in case of violations of terms and conditions of empanelment.

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